

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 207
(IB)-754/ND/2021
IA-4805/2022

IN THE MATTER OF:
The State Bank of India

... **Applicant/Petitioner**

Versus

Sh. Vivek Sachdev

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 30.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Ms. Ekta Choudhary

For the Respondent :

ORDER

IA-4805/2022: Ld. Counsel appearing for the RP submits that Respondent/Personal Guarantor has been served through E-mail provided by the Applicant/SBI as well as at the E-mail address provided by the Personal Guarantor himself. He has also filed the affidavit of service, which is on record. None appears on behalf of the Respondent. Let the RP inform the Respondent to file the reply/objection, within 10 days, failing which, the right to file the reply shall stand closed.

List the matter on 10.01.2023.

—sd—

(L.N. GUPTA)
MEMBER (T)

—sd—

(BACHU VENKAT BALARAM DAS)
MEMBER (J)